

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Excise Appeal Nos.45,46 & 47 of 2008

(Arising out of Order-in-Original No.54/Commr./Bol/2007 dated 07.09.2007 passed by Commr. of Central Excise, Bolpur)

M/s Malda Metal Pvt. Ltd.

Vill.-Banipur, P.O.Ghorsala, Raghunathganj, Dist.Murshidabad, West Bengal

Shri Baser Molla, Director of M/s Malda Metal Pvt. Ltd.

Vill.-Banipur, P.O.Ghorsala, Raghunathganj, Dist.Murshidabad, West Bengal

Md.Aftab Uddin Mallick, Director of M/s Malda Metal Pvt. Ltd.

Vill.-Banipur, P.O.Ghorsala, Raghunathganj, Dist.Murshidabad, West Bengal

Appellant

VERSUS

CCEx., Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, West Bengal

Respondent

Appearance:

None for the Appellant

Shri A.K.Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER

FINAL ORDER NO...75429-75431/2020

DATE OF E-HEARING : 05.10.2020

DATE OF DECISION : 05.10.2020

Per P.K.Choudhary :

The appellants have filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeals. Accordingly, the appeals of the appellant are dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P. Anjani Kumar)
Member (Technical)**